

CA 1596/02

M.A. No. 5138/02

in

Diary No. 4395/02

1

05/02/2003

Hon. Mr. Meera Chhibber, J.M.

Shri G.P. Toipathi appears for the applicant.

In this case there is a noting by the registry that T.S.L. Naini, Allahabad is not within the jurisdiction of Central Administrative Tribunal, Allahabad, therefore, papers may be returned. It is also noted that the defects have not been cured but, on the mentioning made by the counsel, the case is being sent to the Court for orders. Perusal at the ~~note~~ application shows that the applicant had made a representation on 04/02/97 to the Deputy Manager (Admin.) Triveni Structural Limited, Naini, Allahabad, which is a Corporation and as per Section 14(2) of Administrative Tribunals Act, 1985, till date no notification has been issued to bring the said Corporation within the jurisdiction of the Tribunal. Therefore, this case would not be maintainable in the Tribunal. This ~~is~~ ^{application} is accordingly dismissed as not maintainable, however, liberty is given to the applicant to approach the appropriate forum for redressal of her grievance. Registry is directed to return the spare copies to the applicant's counsel after retaining one copy for the purposes of maintaining the record.

J.M.

(M)